



Office of CGPDTM, Mumbai

Govt. of India

August 01, 2022

**PUBLIC NOTICE**

The 75th anniversary of India's independence is just a few days away. To commemorate this monumental occasion, the Government of India has launched '*Azadi Ka Amrit Mahotsav*'. In this context, this office is taking an initiative to run a special drive for disposal of IP disputes wherein we encourage the parties to dispose the pending opposition and rectification cases. We also encourage the parties who have already settled their cases amicably should report to the Trademarks Registry (TMR) for formal settlement of dispute before registry. In case, you have sent the communication earlier and no final orders could be issued in such cases, you may again register the matter at TMR on below given link during the '*Azadi Ka Amrit Mahotsav*'.

We also encourage all concerned that in cases, wherein an opposition or rectification is pending before the TMR and the parties have not arrived at an amicable settlement, they should settle the disputes utilizing the various alternate mechanisms for dispute resolutions. Parties are invited to submit the supporting documents positively for already settled matter which is not yet resolved before TMR.

The link for settlement of opposition cases is given below:

<https://ipindiaonline.gov.in/trademarkefiling/OppositionSettlementRequest.aspx>

The above link shall be active from August 02, 2022 to October 02, 2022.

Upon receipt of your already settled matter along with settlement letter and withdrawal request on the above online portal, we shall dispose the matter before TMR by passing suitable orders as per provisions of the Trade Marks Act. In case of any further query you can reach out to the appropriate branch office of the Trade Marks Registry.

**Let the '*Azadi Ka Amrit Mahotsav*' bring dispute free IP regime.**

Signed/-

(Prof Unnat P Pandit)

Controller General of Patents, Designs & Trademarks